

Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/February/2022-23/17

Meeting Date -10.02.2023

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 17/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code held on 10.02.2023 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Vanijaya Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri S.K. Mohapatra, JDG
- 2) Shri Mahesh Kumar, A.S.O.
- 3) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 4) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 5) Shri Nand Lal, Technical Expert (Consultant), DGFT

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases

Case No. A-417	M/s. Avanti Overseas Pvt. Ltd., Delhi	Status: Approved
M.No. 17/23	Hqrs F.No. HQRNORMREVIEW00005846AM23	
Date: 10.02.2023	RA's F.No. 05AA04018539AM22	
Advance Authorization No. & Date:	0511002841 dt. 27.05.2021	

Subject:- Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0511002841 dt. 27.05.2021 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. On the basis of comments provided by Technical Expert, the Committee decided to fix the adhoc input output norms as under:

Export Item	Qty.	Import Item	Qty.
Base made from Silicon Rubber (Content of Silicon Rubber 95%)	70,000.00Kg	Silicon Rubber	69,825.00Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-418	M/s. Avanti Overseas Pvt. Ltd., Delhi	Status: Approved
M.No. 17/23	Hqrs F.No. HQRNORMAPPLY00003974AM23	
Date: 10.02.2023	RA's F.No. 05AX04002137AM23	
Advance Authorization No. & Date:	0511015513 dt. 31.10.2022	

Subject:- Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0511015513 dt. 31.10.2022 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. On the basis of comments provided by Technical Expert, the Committee decided to fix the adhoc input output norms as under:

Export Item	Qty.	Import Item	Qty.
Base made from Silicon Rubber (Content of Silicon Rubber 95%)	69,000.00Kg	Silicon Rubber	68,827.50kg

RA may take consequential action as per Policy/Procedure.


सुमित कुमार मोहापात्र
SUMIT KUMAR MOHAPATRA
संयुक्त महासचिव विदेश व्यापार
Joint Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Dept. of India
भारत सरकार, नई दिल्ली
Baniya Bhawan, New Delhi

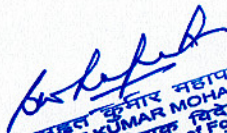
Case No. A-421	M/s. V.S. Yarns Pvt. Ltd., Ludhiana	Status: Approved
M.No. 17/23	Hqrs F.No. 01/87/50/VS Yarns/AM23/DES.VII	
Date: 10.02.2023	RA's F.No. 30AA04004413AM21	
Advance Authorization No. & Date:	3011000252 dt. 17.02.2021	

Subject:- Fixation of adhoc input output norms in respect of Advance Authorization No. 3011000252 dt. 17.02.2021 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the firm has revised the formula and got the license amended from RA, Ludhiana. The Committee decided to approve the case on repeat basis as per decision taken in similar case in meeting held on 23.12.2022 as under:-

Export Item	Qty.	Import Item	Qty.
Flex Banner	1.00 Kg	PVC Resin	0.49755.00 Kg
		Wrap Knit Fabric	0.24610.00 Kg
		Titanium Dioxide	0.03852.00 Kg
		Plasticizer (DOP/DOA/DINP)	0.0620.00 Kg
		Stabilizer (Relevant)	0.0105.00 Kg

RA may take consequential action as per Policy/Procedure.


SUMRUT KUMAR MOHAPATRA
 Joint Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Vaniya Shawaan, New Delhi

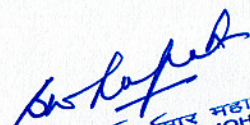
Case No. A-422	M/s. Jindal Speciality Textiles Ltd., Ludhiana	Status: Approved
M.No. 17/23	Hqrs F.No. 01/87/50/585/AM17/DES.VII	
Date: 10.02.2023	RA's F.No. 30/24/40/037/AM17	
Advance Authorization No. & Date:	3010103951 dt. 17.02.2017	

Subject:- Re-fixation of adhoc input output norms in respect of Advance Authorization No. 3010103951 dt. 17.02.2017 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the firm has revised the formula and got the license amended from RA, Ludhiana. The Committee decided to approve the case on repeat basis as per decision taken in similar case in meeting held on 23.12.2022 as under:-

Export Item	Qty.	Import Item	Qty.
Flex Banner	1.00Kg	PVC Resin	0.49755.00Kg
		Wrap Kit Fabric	0.24610.00Kg
		Titanium dioxide	0.03852.00Kg
		Plasticizer DOP	0.05350.00Kg
		Stabilizer (Relevant)	0.00899.00Kg
		Lubricant and Calcium Carbonate	Not allowed since shown indigenous
		Brighthting Pigment	Deleted

RA may take consequential action as per Policy/Procedure.


SUHRIT KUMAR MOHAPATRA
 Joint Director General of Foreign Trade
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Case No. A- 423	M/s Shrinath Rotopack Pvt. Ltd., Hyderabad	Status: Deferred
M.No. 17/23 Dt. 10.02.2023	F.No. 01/87/50/Shrinath Rotopack Pvt. Ltd./AM23/DES.VII	
Advance Licence No./Date & RA's F.No.	0911001451 dt. 30.08.2021 (RA's F.No. 09AA04011136AM22) 0911001452 dt. 30.08.2021 (RA's F.No. 09AA04011038AM22) 0911000749 dt. 29.04.2021 (RA's F.No. 09AA04001774AM22)	

Subject: Request for amendment in the description of export product from "Printed Flexible Packaging Material of One Layer in the form of Pouch" to "Printed Flexible Packaging Material of One Layer in the form of Rolls" in respect of Advance Authorization No. 0911001451 dt. 30.08.2021, 0911001452 dt. 30.08.2021 & 0911000749 dt. 29.04.2021.

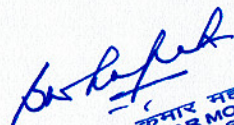
Decision: The case was considered as per agenda. The Technical Expert available in the meeting recommended to call for the following information to the firm:-

1. Manufacturing process in detail upto Pouch Form indicating wastage at each step of manufacturing.

Case No. A- 424	M/s Entermonde Polycoaters Ltd., Mumbai	Status: Deferred
M.No. 17/23 Dt. 10.02.2023	01/87/50/686/AM21/DES.VII	
RA's F.No.	03/94/040/1093/AM20	
Advance Licence No./Date	0310835881 dt. 25.04.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310835881 dt. 25.04.2020 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee decided to defer the case for further examination.


 सुह्रत कुमार मोहापात्रा
 SUHRUT KUMAR MOHAPATRA
 संयुक्त निदेशाधिकारी विदेश व्यापार
 Joint Director General of Foreign Trade
 निदेशाधिकारी विदेश व्यापार
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of India
 भारत सरकार भवन, नई दिल्ली
 Vaniya Bhawan, New Delhi